

DELHI LEGISLATIVE ASSEMBLY
REVISED LIST OF BUSINESS

Thursday, 29th August, 2013/09 Bhadrapada, 1935 (Saka)

2.00 PM

1. **Question Hour:** Starred Questions as shown in the separate list to be asked and replies given.
2. **Special Mention (Rule 280):** Following Members to raise matters under Rule 280:
 1. Shri Jai Bhagwan Aggarwal
 2. Shri Mala Ram Gangwal
 3. Shri Subhash Sachdeva
 4. Shri O.P.Babber
 5. Shri Mohan Singh Bisht
 6. Ch. Surender Kumar
 7. Dr. S.C.L. Gupta
 8. Shri Ramesh Bidhuri
 9. Shri Sri Krishan Tyagi
 10. Shri Parduymn Rajput
3. **Adoption of Reports:**
 1. Shri Kanwar Karan Singh
Shri Sahab Singh Chauhan
to move the following Motion:
“That this House agrees with the Fourteenth Report of Business Advisory Committee presented in the House on 27th August 2013”.
 2. Shri Kanwar Karan Singh
Shri Jai Bhagwan Aggarwal
to move the following Motion:
“That this House agrees with the Fourteenth Report of Committee on Private Members Bills & Resolutions presented in the House on 27th August 2013”.
 3. Dr. Narender Nath
Dr. Harshvardhan
to move the following Motion:
“That this House agrees with the First Report of Committee on Ethics presented in the House on 27th August 2013”.
 4. Shri H.S.Balli
Shri Naseeb Singh
to move the following Motion:
“That this House agrees with the Fifth Report of Committee on Government Assurances presented in the House on 27th August 2013”.
 5. Shri Hari Shanker Gupta
Shri Mohan Singh Bisht
to move the following Motion:
“That this House agrees with the Second Report of Committee on Environment presented in the House on 27th August 2013”.
 6. Shri Veer Singh Dhingan
Shri Sunil Kumar Vaidya
to move the following Motion:
“That this House agrees with the Third Report of Committee on Welfare of SC/ST presented in the House on 27th August 2013”.
4. **Papers to be laid on the Table:**

Smt. Sheila Dikshit, Chief Minister to lay the following papers (English & Hindi Version):

 1. Explanatory Memorandum of action taken by the Government of National Capital Territory of Delhi on the Special Report dated 13.03.2013 of the Lokayukta, in Complaint No. C-1145/Lok/2011 in respect of conduct of Smt. Beena Thakuria, Ex-Municipal Councillor, Respondent under Sub-Section 3 of Section 12 of the Delhi Lokayukta & Upalokayukta Act, 1995.

2. Explanatory Memorandum of action taken by the Government of National Capital Territory of Delhi on the Special Report dated 08.03.2013 of the Lokayukta, in Complaint No. C-1147/Lok/2011 in respect of conduct of Smt. Manju Gupta, Ex-Municipal Councillor, Respondent under Sub-Section 3 of Section 12 of the Delhi Lokayukta & Upalokayukta Act, 1995.
3. Explanatory Memorandum of action taken by the Government of National Capital Territory of Delhi on the Special Report dated 28.02.2013 of the Lokayukta, in Complaint No. C-1149/Lok/2011 in respect of conduct of Smt. Sateshwari Joshi, Ex-Municipal Councillor, Respondent under Sub-Section 3 of Section 12 of the Delhi Lokayukta & Upalokayukta Act, 1995.
4. Explanatory Memorandum of action taken by the Government of National Capital Territory of Delhi on the Special Report dated 28.02.2013 of the Lokayukta, in Complaint No. C-1150/Lok/2011 in respect of conduct of Sh. Subhash Jain, Ex-Municipal Councillor, Respondent under Sub-Section 3 of Section 12 of the Delhi Lokayukta & Upalokayukta Act, 1995.
5. Explanatory Memorandum of action taken by the Government of National Capital Territory of Delhi on the Special Report dated 28.02.2013 of the Lokayukta, in Complaint No. C-1116/Lok/2011 in respect of conduct of Smt. Anita Koli, Ex-Municipal Councillor, Respondent under Sub-Section 3 of Section 12 of the Delhi Lokayukta & Upalokayukta Act, 1995.
6. (i) Notification No. F.10(9)/fin.(Rev-I)/2012-13/dsv1/270 dated 01.04.2013 regarding date from which the Delhi Excise (Amendment) Rules, 2013 come into force on the date of their publication in the official Gazette.
(ii) Notification No. 10(1)/Fin(Rev-I)/2013-14/dsv1/391 dated 17.05.2013 regarding date from which the Delhi Excise (Amendment) Rules, 2013 come into force on the date of their publication in the Delhi Gazette.
(iii) Notification No. F12(1)/Fin.(Rev-I)/2013-14/DS-VI/396 dated 21.05.2013 regarding date from which the Delhi Tax on Luxuries (Amendment) Rules, 2013 come into force on the date of their publication in the official Gazette.
(iv) Notification No. 10(4)/Fin(Rev-I)/2013-14/dsv1/484 dated 01.07.2013 regarding date from which the Delhi Excise (Amendment) Rules, 2013 come into force w.e.f. the date of the Excise policy for the year 2013-14 is enforced.
(v) Notification .F.14(4)/LA-2013/Conslaw/11 dated 28.03.2013 regarding date from which the DVAT (Amendment) Act, 2013 extend to the whole of the GNCTD (except section 12 and section 13 of the said act) shall come into force.
(vi) Notification F.3(17)/Fin.(Rev-1)/2012-13/DSVI/263 dated 30.03.2013 regarding date from which the DVAT (Amendment) Act, 2013 (except for the section 12 and section 13 of the said act) shall come into force.
(vii) Notification F.3(15)/Fin.(Rev-1)/2012-13/DSVI/264 dated 30.03.2013 regarding date from which the DVAT (Amendment) Act, 2013 come into force on the date of their publication in the Delhi Gazette.
(viii) Notification F.3(18)/Fin.(Rev-1)/2012-13 /DSVI/265 dated 30.03.2013 regarding amendment in the Schedules appended to the Delhi Value Added Tax Act, 2004 (Delhi Act 3 of 2005).
(ix) Notification F.3(6)/Fin.(Rev-1)/2013-14/DSVI/499 dated 04.07.2013 regarding date from which Central Sales Tax (Delhi) (Amendment) Rules, 2013 come into force on the date of their publication in the Delhi Gazette.
(x) Notification F.2(4)/Fin.(Rev.-1)/2013-14/DSVI/519 dated 09.07.2013 regarding date from which the DVAT (Second Amendment) Act, 2013 come into force on the date of their publication in the Delhi Gazette.

2 Dr. A. K. Walia, Minister of Health to lay the following papers (English & Hindi Version) :

- (i.) Annual report for the financial year 2009-10 in r/o Guru Govind Singh Indraprastha University.
- (ii.) Annual Accounts together with the Audit Report for the Financial Year 2010-11 in r/o Guru Govind Singh Indraprastha University.
- (iii.) Notification No. F. 9 (1) 89/DLC/ W/494 dated 29.04.2013 regarding appointment of Members of the Delhi Labour Welfare Board.
- (iv.) Notification No. F. DLC/ CLA/02/ lab/496 dated 29.04.2013 regarding reconstitution of the Delhi Advisory Contract Labour Board.
- (v.) Notification No. F. 19(4)/CIS/05/1985 dated 18.07.2013 regarding addition in Delhi Shops & Establishments Act 1954.

3. Shri Haroon Yusuf, Minister of Power to lay the following papers (English & Hindi Version):

- (i) Guidelines for identification of eligible households to receive food grains and subsidized price under section 10 of NFSO 2013.
- (ii) Notification regarding designating Additional District Magistrate of the District as District Grievance Redressal Officer u/s 15 of NFSO 2013.
- (iii) Notification regarding designating PGC as State Food Commission for NCT of Delhi under section 18.

5. Consideration and Passing of Bills:

1. Smt. Sheila Dikshit, Chief Minister to move that "The Delhi Value Added Tax (Amendment) Bill, 2013" (Bill No. 06 of 2013) introduced on 27th August 2013 be taken into consideration.

Also to move that the Bill be passed.

2. Shri Arvinder Singh Lovely, Minister of Urban Development to move that "The Delhi Urban Shelter Improvement Board (Amendment) Bill, 2013" (Bill No. 05 of 2013) introduced on 27th August 2013 be taken into consideration.

Also to move that the Bill be passed.

6. Short Duration Discussions:

1. Shri Anil Bhardwaj
Shri Parlad Singh Sawhney
Shri Anil Kumar

to initiate discussion on miserable condition of hospitals run by three MCD's, scam in the name of medical college and lack of civic amenities under the three MCDs.

2. Shri Mukesh Sharma
Shri Devender Yadav
Shri Veer Singh Dhingan

to initiate discussion on improving the law and order situation in the Capital.

Delhi
29th August, 2013

P.N.Mishra
Secretary